

IN THE COURT OF ACMM-EAST KKD DELHI

**State vs. Unknown
e-FIR no. 4785/2020
PS Kalyanpuri**

16.09.2020

Through Video conferencing. This application has been received on the E-mail ID of the Court. An application for issuing untraced report of Vehilce No. DL 3S EM 1441 moved on behalf of the applicant Karan.

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.
Sh. Nishi Kant Ray, Ld. Counsel for the applicant.

It is noticed that untrace report in the above-mentioned FIR is not available on the portal. It appears that no report has been filed by the IO as yet. Hence, this application is not maintainable. It is dismissed and disposed of accordingly.

Copy be sent to the E-mail of the counsel/applicant and order be uploaded on the server.

Proceedings be sent to the records.

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DINESH KUMAR
KUMAR Date: 2020.09.16
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(DINESH KUMAR)
ACMM (EAST)/KKD/16.09.2020

IN THE COURT OF ACMM-EAST KKD DELHI

State vs. Anil Mittal
FIR no. 178/2017
PS EOW

16.09.2020
Through Video conferencing

Application for Surrender moved on behalf of applicant/accused
Anil Mittal

Present: Sh. Ramesh Bajiya, Ld. APP for the State through VC.
Sh. Aditya Jain, ld. counsel for the applicant/accused Anil
Mittal through VC.

Reply has already been received from the Jail
Superintendent. Copy of the said reply supplied to the ld. counsel on
his E-mail ID.

Part arguments on application heard.

At request of ld. defence counsel, the matter is adjourned
for further arguments on the application.

Be listed for further arguments on 29.09.2020.

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ACMM (EAST)/KKD/16.09.2020

IN THE COURT OF ACMM-EAST KKD DELHI

**FIR No: 159/2020
PS New Ashok Nagar
State Vs Suresh Prashad Bhatt
16.09.2020**

Application for releasing of Taxi bearing Registration number DL1ZB 5503 on superdari to applicant Suresh Prashad Bhatt.

Present: Ld. APP for the State through VC.

Sh.Ravindra Kumar, Ld. Counsel for the applicant
through VC.

HC RB Tomar from PS New Ashok Nagar through VC.

Reply is received from the IO.

Submission heard. Reply perused. It is stated in the reply that the vehicle in question is registered in the name of Mohd. Sazid. Thus, the applicant is not the owner of the vehicle. The application is therefore not maintainable. It is dismissed and disposed of accordingly. Proceedings be tagged with the main challan.

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ACMM (EAST)/KKD/16.09.2020

IN THE COURT OF ACMM-EAST KKD DELHI

FIR No: 175/2020

PS Preet Vihar

State Vs Subhash Chand Mehta

16.09.2020

Application for releasing of Scooty bearing Registration number DL7S CE 9011 on superdari to applicant Naseemuddin.

Present: Ld. APP for the State through VC.

Sh. Mohd Irfan Khan, Ld. Counsel for the applicant through VC.

HC Manoj from PS Preet Vihar through VC.

Reply is received from the IO.

Submission heard. Reply perused. It is stated that the scooty was seized from the JCL as it was used while committing the crime. The scooty is stated to be registered in the name of the father of the JCL.

In view of the judgement of Hon'ble High Court of Delhi in the case of **Manjeet Singh Vs. State CrI. M.C. 4485/2013 and CrI. M.A. No. 16055/2013**, the above said vehicle bearing **Registration number DL7S CE 9011** be released to the applicant on superdari on furnishing indemnity bond in the sum of Rs.40,000/- to the satisfaction of the IO. The superdar shall produce the vehicle in court during trial if required.

The SHO/IO is further directed to ascertain and satisfy himself about the ownership of the vehicle in question and also to take the photographs of the case property alongwith the negatives duly authenticated and certified and a detailed punchanama be also prepared

of the property before such release. It is also directed that the investigating officer shall keep on record the permanent address of the applicant, his/her identity proof, his/her address proof as well as his/her phone number.

Photographs shall be placed on record alongwith the Negative/CD. If the photographs are taken from digital camera, there is no need to place negatives on record.

Application is disposed of accordingly.

Copy be sent to the applicant on his E-mail and order be uploaded on the server. Applicant is directed to file the original application along with documents in the court within 2 days from today.

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ACMM (EAST)/KKD/16.09.2020